

in much more rigid manner than intended by Government, and heavy penalties are imposed on the lessees for even one days delay in intimating the fact of the lease deed; and

(c) the action Government proposed to take on the complaints?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Clause IX of the lease deed, provides for the levy of a penalty of Rs. 100 in case the lessee fails to give intimation to the lessor of change of possession of the demised premises, within one month from the date of registration and is intended to serve as a deterrant rather than a source of revenue to ensure that no lessee omits to give due intimation in time.

(b) and (c). No complaint appears to have been received in the recent past. If it is brought to the notice of the Government, the matter will be looked into.

Medical Specialists in Safdarjang Hospital

2225. Shri R. S. Pandey: Will the Minister of Health be pleased to state:

(a) whether it is a fact that the Safdarjang Hospital, New Delhi is under-staffed in respect of medical specialists; and

(b) if so, the steps taken by Government to fill up the vacancies?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) Does not arise.

Jay Engineering Works

2226. Shri Hari Vishnu Kamath: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the premises of Messrs Jay Engineering Works were recently searched;

(b) if so, by whom and on what grounds;

(c) whether a further investigation or inquiry is being conducted; and

(d) if so, what stage it has reached?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). Certain documents were taken over by the Customs authorities at Calcutta in the first week of January, 1964 from the factory premises of M/s. Jay Engineering Works, the main office of the firm's sole agents, and the residence of a person handling the affairs of the firms. No formal search was found necessary. In Delhi, the business premises of the same firms were searched by the Delhi Customs authorities on the 4th January, 1964 and some documents were taken over. The firms were suspected of underinvoicing of exports/imports and violation of Foreign Exchange Regulations.

(c) and (d). Investigations are being carried on by the Calcutta Customs authorities. One show cause notice has been issued by them so far.

Irrigation Projects

**2227. { Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:**

Will the Minister of Irrigation and Power be pleased to state:

(a) the number of major and medium irrigation projects taken up so far in the country during the Third Five Year plan period;

(b) the amount spent on them;

(c) the irrigation potential created by these projects; and

(d) the land actually irrigated during the same period

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) During the Third Plan period 8 new major projects and 39 new medium projects

have been taken up so far, besides 51 major and 234 medium projects continuing from the earlier plans.

(b) The amount spent on new projects is about Rs. 40 crores up to March, 1964 and the total amount spent on all the projects referred to above is about Rs. 865 crores.

(c) By March, 1964, the newly started projects and the continuing schemes would have created an irrigation potential of the order of about 10.8 million acres. Out of this the potential by the new schemes referred to in (a) above would be only of the order of 21,000 acres.

(d) By March, 1964, it is anticipated that an area of 8.2 million acres would have been irrigated by all the schemes referred to in (a) above. However, no utilisation was anticipated by March, 1964, from the new schemes.

Shortfall in Assistance to Orissa

2228. { Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that there has been a shortfall in the assistance given in the first three years of the Third Five Year Plan to the State of Orissa; and

(b) if so, the steps taken or proposed to be taken by Government to remove the difficulty by releasing the promised amount?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No, Sir. Assistance for the year 1961-62 has been finally settled and there has been no shortfall. For 1962-63, final adjustment is yet to be completed on the basis of actual expenditure incurred by the State Government but provisional payments have been made already. For 1963-64 also, final sanction of Central assistance has not been made under any head of develop-

ment so far but provisional payments have been made by the administrative Ministries concerned.

(b) The amounts payable are being determined and final payments will be made on the basis of actual outlays that are reported by the State Government. Ways and means advances and provisional payments are sanctioned in the meanwhile, pending final settlement.

Research Schemes in Orissa

2229. { Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether any research schemes have been sanctioned or are proposed to be sanctioned by the Central Board of Irrigation and Power in Orissa during 1964-65; and

(b) if so, the details thereof?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). The Hirakud Research Station is still continuing to work on the two schemes already allotted to them. No new schemes are proposed to be sanctioned during 1964-65.

Slum Clearance in Orissa

2230. { Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) the total amount actually granted for slum clearance in Orissa during 1963-64; and

(b) the amount proposed to be allotted to Orissa for the purpose during 1964-65?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Against an outlay of Rs. 5 lakhs (including State share),